

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1587/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.09.04.2019/NCLAT/UR/475)

In the matter of:

M/s. Sethuram Spinners Pvt. Ltd. Appellant

Versus

M/s. Sri Ramajayam Spintext Pvt. Ltd. Respondent

Appearance: Ms. Swati Bansal, Advocate for the Appellant.

13.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 09.04.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 12.04.2019. The Appellant re-filed the Memo of Appeal on 09.05.2019. It is stated in the Interlocutory Application (IA) that there was bereavement in the family of the Appellant's Counsel on 10.04.2019 due to which the Appeal could not be pursued immediately. Then, there were certain Annexure which were not clear/ legible and the same were furnished to the Counsel in the 3rd week of April, 2019. Hence, there is delay of 30 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 15.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar